

# RATIFIED MINUTES

## DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

### MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 34/10 SCHEDULED TO BE HELD ON 24.11.2009 BUT ACTUALLY HELD ON 15.12.2009.

The Meeting No. 34/10 of Norms Committee-II was held on 15.12.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp; their Designation</u> | <u>Deptt.</u> |
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|             |                                                            | -             |
| 1.          | Sh. B.D. Ghosh, Jt. IA                                     | M/o Steel     |
| 2.          | Sh. S.K. Jain, D.O.                                        | DIPP          |
| 3.          | Sh. Gajraj Singh, Sr. D.O.                                 | DHI           |
| 4.          | Sh. K.K. Funda, Asst. Dir.                                 | DC(MSME)      |
| 5.          | Shri Shyam Sunder, Dy. DGFT                                | DGFT          |
| 6.          | Sh. A.K. Mishra, Asstt. Director                           | M/o Steel     |
| 7.          | Shri Narendra Vashista, FTDO                               | DGFT          |

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

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| 1 | Case No.:24/11/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | Status:Deffered and Re-indexed |
|   | HQ File :01/81/050/00142/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :07/24/040/00048/AM09/ | Lic.No/Date:0710057420<br>14.05.2008       | Defer Date:19.01.2010          |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.01.2010. The case stands deferred and to be relisted on 19.01.2010. |                                 |                                            |                                |

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| 2 | <b>Case No.:4/46/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:GAVIRANGA ENTERPRISES | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
|   | HQ File :01/81/050/00687/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :07/24/040/00057/AM09/  | Lic.No/Date:0710057567<br>26.05.2008       |                        |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. NC observed that copy of application is not yet received. As per letter dated 09.06.2009, RA has not given any reply. Therefore, it is decided to close the matter with NC and it is presumed that ratification is not required by RA. |                                  |                                            |                        |

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| 3 | <b>Case No.:4/19/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:ADLEC SYSTEMS (P) LTD., | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
|   | HQ File :01/81/050/00289/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/24/040/00126/AM09/    | Lic.No/Date:0510221997<br>12.06.2008       |                        |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the firm has failed to furnish the proper reply despite repeated reminders and sending the copy of application instead of reply. Therefore, decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                    |                                            |                        |

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| 4 | <b>Case No.:9/17/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:L M GLASFIBER (INDIA) PVT LTD | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00256/AM09/                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :07/24/040/00758/AM08/          | Lic.No/Date:0710058407<br>09.07.2008       | Defer<br>Date:19.01.2010              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 19.01.2010. |                                          |                                            |                                       |

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| 5 | <b>Case No.:25/17/81-ALC2/2008</b> | Party Name:CONTROL & SWITCHGEAR CO LTD. | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00272/AM09/     | RLA File :05/24/040/00253/AM09/         | Lic.No/Date:0510223814<br>14.07.2008       | Defer<br>Date:19.01.2010              |
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**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.01.2010. The case stands deferred and to be relisted on 19.01.2010.

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| 6 | <b>Case No.:3/25/85-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:CORAMANDEL ELECTRONICS | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/85/050/00180/AM09/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :04/24/040/00167/AM09/   | Lic.No/Date:0410099138<br>13.10.2008       | Defer<br>Date:19.01.2010                  |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 19.01.2010. |                                   |                                            |                                           |

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| 7 | <b>Case No.:2/32/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deferred<br/>and Re-indexed</b> |
|   | HQ File :01/81/050/00468/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :35/24/040/00049/AM08/             | Lic.No/Date:3510024905<br>17.10.2008       | Defer<br>Date:19.01.2010                  |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the comments from Ministry of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 19.01.2010. |                                             |                                            |                                           |

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| 8 | <b>Case No.:13/32/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:GAVIRANGA ENTERPRISES | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
|   | HQ File :01/81/050/00479/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :07/24/040/00401/AM09/  | Lic.No/Date:0710060660<br>23.10.2008       |                        |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. NC observed that copy of application is not yet received. As per letter dated 09.06.2009, RA has not given any reply. Therefore, it is decided to close the matter with NC and it is presumed that ratification is not required by RA. |                                  |                                            |                        |

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| 9 | <b>Case No.:14/32/81-ALC2/2008</b> | Party Name:GAVIRANGA ENTERPRISES | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
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| HQ File :01/81/050/00480/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :07/24/040/00415/AM09/ | Lic.No/Date:0710060661<br>23.10.2008 |  |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. NC observed that copy of application is not yet received. As per letter dated 09.06.2009, RA has not given any reply. Therefore, it is decided to close the matter with NC and it is presumed that ratification is not required by RA. |                                 |                                      |  |

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| 10 | <b>Case No.:10/40/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:L M GLASFIBER (INDIA) PVT LTD | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00608/AM09/                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :07/24/040/00489/AM09/          | Lic.No/Date:0710061678<br>15.12.2008       | Defer<br>Date:19.01.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 19.01.2010. |                                          |                                            |                                           |

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| 11 | <b>Case No.:12/40/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00610/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :07/24/040/00510/AM09/ | Lic.No/Date:0710061686<br>15.12.2008       | Defer<br>Date:19.01.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.01.2010. The case stands deferred and to be relisted on 19.01.2010. |                                 |                                            |                                           |

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| 12 | <b>Case No.:16/40/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:ALCOMEX SPRINGS PRIVATE<br>LIMITED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00614/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :31/24/040/00242/AM09/               | Lic.No/Date:3110036418<br>15.12.2008       | Defer<br>Date:19.01.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.01.2010. The case stands deferred and to be relisted on 19.01.2010. |                                               |                                            |                                           |

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| 13 | <b>Case No.:17/40/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:ALCOMEX SPRINGS PRIVATE LIMITED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00615/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :31/24/040/00241/AM09/            | Lic.No/Date:3110036419<br>15.12.2008       | Defer<br>Date:19.01.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.01.2010. The case stands deferred and to be relisted on 19.01.2010. |                                            |                                            |                                       |

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| 14 | <b>Case No.:36/40/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:GAVIRANGA ENTERPRISES | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
|    | HQ File :01/81/050/00634/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :07/24/040/00533/AM09/  | Lic.No/Date:0710061932<br>23.12.2008       |                        |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. NC observed that copy of application is not yet received. As per letter dated 09.06.2009, RA has not given any reply. Therefore, it is decided to close the matter with NC and it is presumed that ratification is not required by RA.<br>R/A may take suitable consequential action accordingly. |                                  |                                            |                        |

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| 15 | <b>Case No.:7/1/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:MOLEX (INDIA) PRIVATE LIMITED, | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00775/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00616/AM09/           | Lic.No/Date:0710063351<br>27.02.2009       |                        |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(24)/2009-IPHW dated 29.10.2009 as below:- <ol style="list-style-type: none"> <li>1. Import item No. 1-5, 9-11 may be allowed on net to net basis with accountability clause.</li> <li>2. Import item No. 7 &amp; 8 may be allowed as applied for.</li> <li>3. Import item No. 6 may be allowed as per packing policy.</li> </ol> R/A may take suitable consequential action accordingly. |                                           |                                            |                        |

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| 16 | <b>Case No.:22/1/81-ALC2/2009</b> | Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
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|  | HQ File :01/81/050/00790/AM09/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :31/24/040/00322/AM09/ | Lic.No/Date:3110037610<br>09.03.2009 | Defer<br>Date:05.01.2010 |
|  | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010. |                                 |                                      |                          |

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| 17 | <b>Case No.:18/1/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                   | Party Name:MID INDIA POWER AND STEEL LIMITED, | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00786/AM09/                                                                                                                                                                                                                                                                                                                                      | RLA File :11/24/040/00080/AM09/               | Lic.No/Date:1110019817<br>13.03.2009       | Defer<br>Date:19.01.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The committee observed that the case is under examination of MOS. The case stands deferred and to be relisted on 19.01.2010. |                                               |                                            |                                       |

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| 18 | <b>Case No.:25/1/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ROTOMAG MOTORS AND CONTROLS P LTD | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00793/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :34/24/040/00224/AM09/              | Lic.No/Date:3410023788<br>20.03.2009       | Defer<br>Date:19.01.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.01.2010. The case stands deferred and to be relisted on 19.01.2010. |                                              |                                            |                                       |

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| 19 | <b>Case No.:20/1/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                   | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00788/AM09/                                                                                                                                                                                                                                                                                                                                      | RLA File :05/24/040/00699/AM09/             | Lic.No/Date:0510238811<br>24.03.2009       | Defer<br>Date:19.01.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 19.01.2010. |                                             |                                            |                                       |

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| 20 | <b>Case No.:</b> 26/1/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
|    | HQ File :01/81/050/00794/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :09/24/040/00456/AM09/  | Lic.No/Date:0910037493<br>25.03.2009       |                        |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                  |                                            |                        |

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| 21 | <b>Case No.:</b> 31/1/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:CORDS CABLE INDUSTRIES LTD. | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00799/AM09/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00766/AM09/        | Lic.No/Date:0510238969<br>26.03.2009       | Defer<br>Date:05.01.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010. |                                        |                                            |                                       |

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| 22 | <b>Case No.:</b> 41/1/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED, | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
|    | HQ File :01/81/050/00809/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :07/24/040/00680/AM09/                           | Lic.No/Date:0710063900<br>30.03.2009       |                        |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                                           |                                            |                        |

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| 23 | <b>Case No.:</b> 42/1/81-ALC2/2009 | Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED, | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
|    | HQ File :01/81/050/00810/AM09/     | RLA File :07/24/040/00677/AM09/                           | Lic.No/Date:0710063901<br>30.03.2009       |                        |
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**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

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| 24 | <b>Case No.:</b> 43/1/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:MAINI PRECISION PRODUCTS P LTD | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:</b> Deffered and Re-indexed |
|    | HQ File :01/81/050/00811/AM09/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00673/AM09/           | Lic.No/Date:0710063905<br>30.03.2009       | Defer<br>Date:05.01.2010               |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010. |                                           |                                            |                                        |

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| 25 | <b>Case No.:</b> 44/1/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD. | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:</b> Rejected |
|    | HQ File :01/81/050/00812/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :05/24/040/00798/AM09/                       | Lic.No/Date:0510239236<br>31.03.2009       |                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. As per the comments of DHI vide their No. 3(16)/2009/TSW(B)/471 dated 03.12.2009 the drawing Nos. and size of the copper sections and requirement of gross weight and net weight of copper in the export product shown in the reply are at variance with the copper content indicated in the description of export product in the main application. It is further observed that wastage worked out on the basis of gross weight and net weight indicated in the reply is much higher than the wastage claimed in the main application. It is also not clear whether the reply is relevant with the export product covered in subject authorisation and DHI is not in a position to work out the requirement of inputs. Hence the committee decided to turn down the request of the firm as per DHI comments.<br>R/A may take suitable consequential action accordingly. |                                                       |                                            |                         |

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| 26 | <b>Case No.:</b> 1/3/81-ALC2/2009 | Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:</b> Deffered and Re-indexed |
|    | HQ File :01/81/050/00005/AM10/    | RLA File :31/24/040/00001/AM10/                     | Lic.No/Date:3110038033<br>06.04.2009       | Defer<br>Date:19.01.2010               |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.01.2010. The case stands deferred and to be relisted on 19.01.2010.

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| 27 | <b>Case No.:</b> 1/11/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:ABB LIMITED          | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Rejected</b> |
|    | HQ File :01/81/050/00048/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00074/AM10/ | Lic.No/Date:0710064950<br>25.05.2009       |                        |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                            |                        |

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| 28 | <b>Case No.:</b> 9/11/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:GEM ELECTRO MECHANICALS<br>PVT. LTD., | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00056/AM10/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :13/24/040/00005/AM10/                  | Lic.No/Date:1310028819<br>26.05.2009       | Defer<br>Date:05.01.2010                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.</p> |                                                  |                                            |                                           |

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| 29 | <b>Case No.:</b> 10/11/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00057/AM10/                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :03/95/040/00076/AM10/        | Lic.No/Date:0310521731<br>28.05.2009       | Defer<br>Date:19.01.2010                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 19.01.2010.</p> |                                        |                                            |                                           |

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| 30 | Case No.:11/11/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | Status:Approved |
|    | HQ File :01/81/050/00058/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00075/AM10/        | Lic.No/Date:0310521738<br>28.05.2009       |                 |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(38)/2009-IPHW dated 27.11.2009 as below:-</p> <ol style="list-style-type: none"> <li>1. Import item No. 2 to 4 may be allowed on net to net basis with accountability clause.</li> <li>2. Import item No. 1 &amp; 5 may be allowed as applied for.</li> <li>3. Import item No. 6 may be allowed as per packing policy.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                        |                                            |                 |

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| 31 | Case No.:12/11/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | Status:Approved |
|    | HQ File :01/81/050/00059/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00116/AM10/                          | Lic.No/Date:0510242524<br>28.05.2009       |                 |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(24)/2009-IPHW dated 29.10.2009 as below:-</p> <ol style="list-style-type: none"> <li>1. The item of import may be allowed with 5% wastage on the net content of relevant Polyamide 46/Polymide 66 contained in the export product i.e. Components for Energy Meter.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                                          |                                            |                 |

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| 32 | Case No.:13/11/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | Status:Deffered and Re-indexed |
|    | HQ File :01/81/050/00060/AM10/                                                                                                                                                                                                                                                                                                                                             | RLA File :61/24/040/00006/AM10/             | Lic.No/Date:6110000312<br>29.05.2009       | Defer<br>Date:19.01.2010       |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 19.01.2010.</p> |                                             |                                            |                                |

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| 33 | <b>Case No.:15/11/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Approved</b> |
|    | HQ File :01/81/050/00062/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00077/AM10/        | Lic.No/Date:0310522071<br>01.06.2009       |                        |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their U.O. No. 17(39)/2009-IPHW dated 08.12.2009 as below:-</p> <ol style="list-style-type: none"> <li>1. Import item No. 2 to 4 may be allowed on net to net basis with accountability clause.</li> <li>2. Import item No. 1 &amp; 5 may be allowed as applied for.</li> <li>3. Import item No. 6 may be allowed as per packing policy.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                        |                                            |                        |

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| 34 | <b>Case No.:16/11/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:R.K.POLYMERS         | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00063/AM10/                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :13/24/040/00006/AM10/ | Lic.No/Date:1310028901<br>02.06.2009       | Defer<br>Date:19.01.2010              |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments.</p> <p>The case stands deferred and to be relisted on 19.01.2010.</p> |                                 |                                            |                                       |

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| 35 | <b>Case No.:20/11/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                         | Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD. | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00067/AM10/                                                                                                                                                                                                                                                                                                                                             | RLA File :05/24/040/00119/AM10/                       | Lic.No/Date:0510243000<br>04.06.2009       | Defer<br>Date:19.01.2010              |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 19.01.2010.</p> |                                                       |                                            |                                       |

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| 36 | <b>Case No.:4/15/81-ALC2/2009</b> | Party Name:HEMA ENGG INDUSTRIES LTD | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00090/AM10/    | RLA File :05/24/040/00166/AM10/     | Lic.No/Date:0510244372<br>23.06.2009       | Defer<br>Date:05.01.2010              |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010.

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| 37 | <b>Case No.:1/19/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:ASSOCIATED CABLES PVT. LTD. | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00132/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/00330/AM10/        | Lic.No/Date:0310530966<br>28.07.2009       | Defer<br>Date:05.01.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. Since the representative of DIPP was not present in the meeting, it was decided to defer the case for the next meeting. The case stands deferred and to be relisted on 05.01.2010. |                                        |                                            |                                           |

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| 38 | <b>Case No.:9/19/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:TESLA TRANSFORMERS LTD., | Meet No/Date:34/81-ALC2/2009<br>24.11.2009 | <b>Status:Deffered<br/>and Re-indexed</b> |
|    | HQ File :01/81/050/00140/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/95/040/00275/AM10/     | Lic.No/Date:0310531760<br>31.07.2009       | Defer<br>Date:19.01.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.01.2010. The case stands deferred and to be relisted on 19.01.2010. |                                     |                                            |                                           |

### OFFLINE CASES

S.No.69

|                   |                                              |
|-------------------|----------------------------------------------|
| Case No.AR -6     | M/s. Power Gear Ltd.,Bangalore               |
| Meeting No.34/81  | F.No.01/81/50/742/AM08/DES-II                |
| Dated: 24-11-2008 | Advance Licence No 07100554346 dt.16-01-2008 |
|                   | RLA F.No.07/24/040/714/AM08                  |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The case file was handed over to the representative of DHI for examination and comments. The case stands deferred and to be relisted on 19.01.2010.

S.No.70

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| Case No.AR        | M/s Raychem RPG Ltd.Mumbai                  |
| Meeting No.34/81  | F.No.01/81/162/772 /AM07/DES-II             |
| Dated: 24-11-2009 | Advance Licence No 0310340407 dt 21-07-2005 |
|                   | RLA F.No.03/95/39/0003/am06                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. O/o DGFT to complete the process of examination of case quickly. The case stands deferred and to be relisted on 19.01.2010.

S.No.71

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| Case No. AR-11   | M/s Salvi Chemical Industries Ltd. Mumbai   |
| Meeting No.34/81 | F.No.01/83/50/1397/AM08/DES-IV/DES-II       |
| Dated 24-11-2009 | Advance Licence No.0310446666 dt.17-10-2007 |
|                  | RLA F.No.03/95/040/721/AM08                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 19.01.2010.

#### PART –C - DEFFER

S.No. 51

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|-------------------|---------------------------------|
| Case No.C -11     | M/s Vijai Electricals Ltd.      |
| Meeting No 34/81  | F.No. 01/81/162/677/am08/DES-II |
| Dated: 24-11-2008 |                                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. The committee decided to request DHI to finalize the comments at the earliest. The case stands deferred and to be relisted on 19.01.2010.

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#### PART -D -DEFFER

S.No.14

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| Case No. D -02   | M/S JSW Steel Ltd. Mumbai through EEPC, Kolkatta |
| Meeting No.34/81 | F.No.01/81/162/7731/AM09/DES-II                  |
| Dated 24.11.2009 |                                                  |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 34/81 scheduled to be held on 24.11.2009 but actually held on 15.12.2009. NC decided that in view of comments of M/o Steel, EEPC was asked to provide data for other producers. However, since no information has come inspite of reminders, matter may be forwarded to DEPB committee for further necessary action.

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